

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4428
ANSWERED ON:03.05.2012
LOSS DUE TO TRAIN CANCELLATION
Owaisi Shri Asaduddin

Will the Minister of RAILWAYS be pleased to state:

- (a) the total number of trains, both passenger and goods that were cancelled during 2009-2012 due to Bandhs/blockade/agitations, year-wise;
- (b) the total loss suffered by the railways due to these agitations;
- (c) whether passengers are only compensated for accidents by the railways and are not compensated for loss of time and money due to cancellation of trains;
- (d) if so, the reasons therefor;
- (e) the steps taken or being taken by the Railways in the light of various directions given by the courts for punitive and remedial measures against agitations; and
- (f) the future strategy adopted or being adopted by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) The total number of passenger carrying trains cancelled during 2009-12 due to Bandhs/blockade/agitations, year-wise are as under:-

2009-10 3934
2010-11 7100
2011-12 3399

As goods trains do not run on time tabled paths, cancellation of goods trains does not arise.

(b) The loss is not calculated train wise of passenger carrying trains. The loss due to disruption of goods trains from 2009-2012 is estimated to be Rs. 1933 crore approximately.

(c)&(d) In case of cancellation of trains and late running of trains by more than three hours, full refund of fare is permitted to passenger holding reserved tickets, subject to the condition that the ticket is surrendered within the stipulated periods.

(e) & (f) Maintenance of law and order in the Railway premises is the statutory responsibility of the State Governments concerned. Railway through Railway protection Force supplements the efforts of the State Governments to ensure smooth running of train services. Punitive action is taken by the State Police (Civil Police and Government Railway Police) against the agitators under various laws of the land. RPF also register cases under the provisions of the Railways Act. Besides, Railways are maintaining close coordination with the civil and police authorities of the State Governments at Railway Board, Zonal and Divisional level to ensure smooth running of train services.